

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/TD/2026

Subject : Petition under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 9(4) and Section 15(1) of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category IV.

Petitioner : AMPIN Energy Markets India Private Limited (AEMIPL)

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shirsa Saraswati, AEMIPL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking upgradation of the Petitioner's inter-State trading licence from Category V to Category IV. She submitted that the Petitioner has already deposited the prescribed licence fee of Rs. 3 lakh and, on account of a marginal breach in the prescribed trading volume during the previous financial year, has also deposited the differential licence fee of Rs. 1 lakh.

2. After considering the submissions made by the representative of the Petitioner, the Commission admitted the matter and directed the Petitioner to furnish, on an affidavit, within two weeks, a Special Balance Sheet instead of Provisional Financial Statement, prepared in accordance with the financial reporting framework prescribed under the Companies Act, 2013, as on a date falling within 30 days immediately preceding the date of filing of the petition (15.05.2026), along with the Auditor's Report, in compliance with Regulations 3(3)(b) and 15(1)(d) of the Trading Licence Regulations, 2020.

3. The Petition will be listed for the hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

